

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Contempt Case (AT) No. 01 of 2019**  
**Company Appeal (AT) No. 31 of 2016**

**IN THE MATTER OF:**

**Surjeet Singh**

**...Appellant**

**Versus**

**Prakash Kumar & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Abhay K. Das and Mr. Jyotindra Kumar, Advocates**

**For Respondents: Mr. Saurabh Jain and Mr. Siddharth Jain, Advocates**

**ORDER**

**31.07.2019:** Counsel for the appellant sought time for settlement and therefore case is adjourned for a month.

Post the case 'for admission (after notice)' on **03<sup>rd</sup> September, 2019.**

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*sa/gc*